

**GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT
LOK SABHA
UNSTARRED QUESTION NO. 3192
ANSWERED ON 08/08/2023**

ELIGIBILITY UNDER PMAY-G

3192. SHRIMATI QUEEN OJA:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether it is a fact that Pradhan Mantri Awaas Yojana - Gramin (PMAY-G) was launched to provide pucca houses with basic amenities to the homeless and people living in kutcha and dilapidated houses in rural areas of the country and if so, the details thereof;**
- (b) the eligibility fixed by the Government to avail benefits of this yojana;**
- (c) whether people belonging to reserved categories are prioritized in the said yojana;**
- (d) the details of the beneficiaries availing benefits under the yojana;**
- (e) whether the Government has achieved the set targets of this yojana; and**
- (f) if not, the concrete measures taken by the Government to achieve these targets on time?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SADHVI NIRANJAN JYOTI)**

- (a) Yes Sir. In order to achieve the target of “Housing for All” in rural areas, the Ministry of Rural Development is implementing Pradhan Mantri Awaas Yojana- Gramin (PMAY-G) with effect from 1st April, 2016 to provide assistance to eligible rural households with an overall target to construct 2.95 crore pucca houses with basic amenities by March, 2024. Against the mandated target of 2.95 crore houses, a total of 2.93 crore houses have already been sanctioned to the beneficiaries by various States/UTs and construction of 2.41 crore houses has also been completed as on 02.08.2023.**

(b) Under PMAY-G, the universe of eligible beneficiaries includes all the houseless and households living in zero, one or two rooms with kutcha wall and kutcha roof (kutcha houses) as per Socio-Economic Caste Census (SECC) 2011 & Awaas+, 2018 survey data. The beneficiaries are identified on the basis of housing deprivation parameters and exclusion criteria prescribed under SECC 2011. These parameters/criteria are applied both on SECC 2011 and Awaas+, 2018 survey databases and then they are further subjected to due verification by Gram Sabha and an appellate process thereafter to arrive at the final list of eligible beneficiaries.

(c) Yes Sir. The PMAY-G guidelines prescribe earmarking an allocation of a minimum of 60% of the targets at the national level for Scheduled Caste (SC) and Scheduled Tribe (ST) households.

(d) The State-wise details of targets allocated by the Ministry, houses sanctioned by the States/UTs to eligible beneficiaries and houses completed as on 02.08.2023 under PMAY-G is given in Annexure.

(e) Some constraints/difficulties faced by PMAY-G delayed the implementation of the scheme. Keeping in mind the constraints/difficulties faced, the Government had extended the timeline for achieving the overall target to March, 2024. Post that, the scheme has been able to achieve its major milestones and the Ministry is committed to achieving the target of construction of 2.95 crore pucca houses by 31st March, 2024.

(f) The Ministry is taking the following initiatives to ensure the timely completion of the houses under PMAY-G:

- i. Regular review of progress at the level of Ministry.**
- ii. Launch of PMAY-G analytic Dashboard for monitoring and supervision of the scheme.**
- iii. Timely allocation of targets to the States/UTs and release of adequate funds.**
- iv. Regular follow-ups with the State to ensure the release of central and state share of funds and provision of land to landless beneficiaries in rural areas.**
- v. Awards to the best performing States/UTs, Districts based on the performance index dashboard, thereby creating healthy competition and motivation among the States/UTs for achieving the set targets.**

STATEMENT IN REPLY TO PART (d) OF LOK SABHA UNSTARRED QUESTION NO. 3192 TO BE ANSWERED ON 02.08.2023 REGARDING ELIGIBILITY UNDER PMAY-G

State-wise details of targets allocated by the Ministry, houses sanctioned by the States/UTs to eligible beneficiaries and houses completed as on 02.08.2023 under PMAY-G:

(Units in nos.)

Sl. No	Name of the State/UT	Targets allocated by the Ministry	Houses Sanctioned by the States/UTs	Houses Completed
1	ARUNACHAL PRADESH	36,241	36,236	19,005
2	ASSAM	19,10,997	19,09,646	15,44,086
3	BIHAR	37,03,355	37,02,782	36,15,838
4	CHHATTISGARH	11,76,146	11,76,146	8,66,144
5	GOA	257	257	180
6	GUJARAT	6,07,515	6,06,486	4,25,996
7	HARYANA	29,441	29,441	26,292
8	HIMACHAL PRADESH	15,457	15,457	14,397
9	JAMMU AND KASHMIR	3,42,575	3,39,246	1,66,990
10	JHARKHAND	15,92,553	15,92,489	15,36,632
11	KERALA	35,189	35,187	30,881
12	MADHYA PRADESH	38,02,248	38,01,909	35,91,911
13	MAHARASHTRA	14,02,333	13,95,808	11,70,706
14	MANIPUR	1,04,897	83,315	28,943
15	MEGHALAYA	1,88,533	1,88,529	37,840
16	MIZORAM	29,967	29,967	7,284
17	NAGALAND	49,062	49,058	7,930
18	ODISHA	27,48,459	27,40,974	17,21,993
19	PUNJAB	40,326	40,326	34,662
20	RAJASTHAN	17,19,638	17,19,137	16,69,936
21	SIKKIM	1,409	1,409	1,171
22	TAMIL NADU	7,83,488	7,77,864	5,46,295
23	TRIPURA	3,77,533	3,77,481	2,33,131
24	UTTAR PRADESH	36,15,149	35,83,291	32,49,488
25	UTTARAKHAND	46,792	46,783	33,623
26	WEST BENGAL	45,70,082	45,70,072	34,05,514
27	ANDAMAN AND NICOBAR	3,429	3,430	1,223
28	DADRA AND NAGAR HAVELIDAMAN AND DIU	12,279	11,738	3,720
29	LAKSHADWEEP	45	53	44
30	PUDUCHERRY*	-	-	-
31	ANDHRA PRADESH	2,46,435	2,46,430	55,045
32	KARNATAKA	3,05,129	2,45,161	1,19,600
33	TELANGANA*	-	-	-
34	LADAKH	3,041	3,041	1,436
	Total	2,95,00,000	2,93,59,149	2,41,67,936

* Puducherry and Telangana are not implementing PMAY-G.